

Office Notes, Office Memorandum, Coram. Appearances, Tribunal's Order of directions and Registrar's Orders

①
Tribunal's Orders

Caveat Application kept
in file.

Dated: 2/1/89:

2/1/89

Recd 3 Copies of the
O.A No 1/89 for all the
Respondents

See Chaudhri
(M. K. CHAUDHRI)
Supl VI G / O.F. Ambayhan

Mr. S. H. Iyer advocate for the applicant. Mr. Iyer prays vehemently for the grant of an ex-parte ad-interim stay as he apprehended that if this was not granted the Respondents would take the stand that the impugned order had already been acted upon. In my opinion, this is not a valid ground as we are in a position to hear this matter early at Nagpur, having already fixed Circuit sittings there from 16/1/89.

Mr. M. K. Gandhi, Supervisor Gr. 'A' in the o/o. The R-3 is present. He has filed Caveat No. 1/89, a copy of which has been served on the applicant, praying that the Respondents be heard before ~~any~~ any interim relief is granted.

Fix the case for hearing regarding admission and interim relief at Nagpur on 18/1/89. No need of notice to ~~either~~ ^{any of the} parties.

P. S. Chaudhri
(P. S. CHAUDHRI)
MCA

CAMP AT NAGPUR

18.1.1989

Heard Mr. S. H. Iyer, advocate
for the applicant. Keep the case before

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Division Bench ^{today} for admission
and interim relief.

(H.B. MUSAHDAR)
M (J)

18.1.1989

Present Mr. S.H. Iyer, learned advocate,
for the applicants and Mr. H.K. Gandhi
Superior, for the respondents.

Mr. Gandhi states that the respondents
advocate Mr. Ramesh Darda is out of
Nagpur today.

Hence we adjourn the case to
19.1.1989 for admission and
interim relief.

P. S. Chaudhuri
(P.S. CHAUDHURI) M(A)
(H.B. MUSAHDAR) M(J)

Dated: 19/1/89: (Comp at Nagpur)

Order dt 19/1/89
Served on R.No.1 on
21/2/89 & R.No.4
on 20/2/89.

24/2/89.

19.1.89
22.2.89

23/2/89

Heard Mr. S.H. Iyer advocate for
the applicant and Mr. Ramesh Darda
advocate for the respondents. Mr. Iyer
states that the applicant wants
to withdraw the application. The
applicant has also given an
application requesting at the end
that he may be permitted to
withdraw the application. The
application is disposed of as
withdrawn with no order as to costs.

P. S. Chaudhuri
MCA)

(H.B. MUSAHDAR)
MCA)